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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR. JUSTICE A.K. YOG, MEMBER (J).

Original Application Number. 977 OF 2006.

ALLAHABAD this the 25th day of September, 2008.

Smt. Sulochini Devi, widow of Kewal Deep Rai, Resident of Village and Post - Rakasha, Tehsil- Zamania, District- Ghazipur at present residing at Village Gajaraheen, Post Mahana, Tehsil- Zamania, District- Ghazipur.Applicant.

VE R S U S

1. Union of India through the General Manager, E.C. Railway, Hajipur, Bihar.
2. Divisional Railway Manager, E.C. Railway, Danapur.
3. Sr. Divisional Finance Manager, E.C. Railway, Danapur..Respondents

Advocate for the applicant: Sri A.P. Tiwari
Sri P.S. Sharma
Sri S. Hasnain.

Advocate for the Respondents : Sri K.P. Singh

ORDER

Heard learned counsel for the applicant. Perused the pleadings and the documents on record.

2. Apparently applicant received family pension, which was discontinued suddenly. Being aggrieved she filed representation before Senior Divisional Finance Manager, East Central Railway, Danapur/ Respondent No. 3, which is said to be pending.

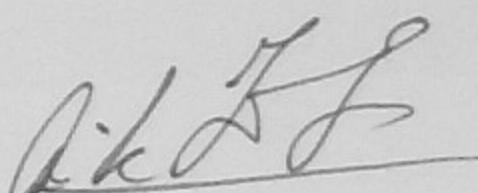
(Signature)

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3. In view of the above, I direct the applicant to file a certified copy of this order as well as a copy of Original Application (with all annexure/s) alongwith additional representation (if so advised) before Senior Divisional Finance Manager, E.C. Railway, Danapur/ Respondent No. 3 within four weeks from today. If such a representation/additional representation is filed within the stipulated period as contemplated above, the Senior Divisional Finance Manager, E.C. Railway, Danapur (respondent No. 3) shall decide said representation within three months of receipt of the same by a reasoned/speaking order in accordance with law exercising unfettered discretion. Decision taken shall be communicated forthwith to the applicant by registered post.

4. With the above observation, the O.A is disposed of finally with no order as to costs.



MEMBER- J.

/Anand/